

२ मुंबई, गुरुवार दि. १८ एप्रिल २०२४

मराठा आरक्षणास स्थगिती नाही; पुढील अंतिम सुनावणी १३ जून रोजी

मुंबई, दि. १७ (प्रतिनिधी) : SEBC प्रवर्गा अंतर्गत मराठा आरक्षण प्रकरणी जनहित याचिका क्रमांक ३४६८/ २०२४ व संजीत शुक्ला , जयश्री पाटील, प्रथमेश होपळे, सीमा संधानिया वि महाराष्ट्र शासन आणि इतर संलग्न याचीकाद्वारे आह्वानित



करण्यात आलेले आहे. याचीकाकर्त्यांनी मराठा समाजाला SEBC प्रवर्गातून शिक्षण व नेकरीसाठी देण्यात आलेले आरक्षणाची घटनात्मक वैधता न्यायालयातून ठरविण्यासाठी बराचसा कालावधी जाणार आहे. त्यामुळे दरम्यानच्या काळात याचिकाकर्त्यांनी मराठा आरक्षणाला स्थगिती मिळण्यासाठी स्वतंत्र अर्ज न्यायालयात केलेला होता.

सदरच्या अर्जावर मुंबई उच्च न्यायालयात सलग ३ ते ४ दिवस युक्तिवाद करण्यात आला. परंतु उच्च न्यायालयाने मराठा आरक्षणास अंतरिम स्थगिती न देता सर्व याचिकांची अंतिम सुनावणी दि.१३ जून २०२४ पासून सलगपणे सुनावणी घेण्यात येईल असे सांगितले.या याचिकांची सुनावणी १३ जूनपर्यंत तहकूब करताना उच्च न्यायालयाच्या पूर्णपीठाने मंगळवारी आरक्षणाला तातडीने स्थगिती

पुणे ते दानापूर अतिरिक्त उन्हाळी विशेष गाडी (२ ट्रिप)

मुंबई, दि. १७ (प्रतिनिधी) : प्रवाशांची अतिरिक्त गर्दी कमी करण्यासाठी अतिरिक्त उन्हाळी विशेष गाडी चालवण्याचा निर्णय रेल्वेने घेतला आहे.

तपशील पुढीलप्रमाणे:-
पुणे-दानापूर-पुणे (२ ट्रिप)
गाडी क्रमांक ०१४२१ पुणे- दानापूर उन्हाळी विशेष दिनांक १७.४.२०२४ रोजी पुण्याहून १९.५५ वाजता सुटेल आणि दानापूरला तिसऱ्या दिवशी ०४.३० वाजता पोहोचेल.

गाडी क्रमांक ०१४२२ दानापूर - पुणे उन्हाळी विशेष दानापूर येथून दिनांक १९.४.२०२४ रोजी ०६.३० वाजता सुटेल आणि दुसऱ्या दिवशी १७.३५ वाजता पुण्याला पोहोचेल.

थांबे: दौंड कार्ड लाइन, अहमदनगर, कोपरगाव, मनमाड, भुसावळ, खंडवा, इटारसी, जबलपूर, कटनी, सतना, माणिकपूर, प्रयागराज छिवकी, पंडित दीनदयाळ उपाध्याय जंक्शन, बक्सर आणि आरा.
संरचना:एकूण २२ आयसीएफ कोचे: दोन AC-३ टियर, १६ स्लीपर आणि चार द्वितीय सामान्य श्रेणी सहित दोन सामान आणि गाई ब्रेक व्हॅन.
आरक्षण: गाडी क्रमांक ०१४२१ साठी बुकिंग सर्व संगणकीकृत आरक्षण केंद्रांवर आणि www.irctc.com वेबसाइटवर सुरू आहे. विशेष गाड्यांच्या तपशीलवार थांबण्याच्या वेळेसाठी कृपया www.enquiry ला भेट द्या.
indianrail.gov.in ला भेट द्या किंवा NTES ॲप डाउनलोड करा.
प्रवाशांनी या सुविधेचा लाभ घ्यावा असे आवाहन करण्यात येत आहे.

१४९ उल्हासनगर विधानसभा मतदारसंघातील मतदान अधिकारी / कर्मचारी यांचे प्रथम प्रशिक्षण संपन्न

मुंबई, दि. १७ (प्रतिनिधी) : लोकसभा सर्वांत्रिक निवडणूक २०२४ च्या अनुगंगाने १४१ उल्हासनगर विधानसभा मतदार संघातील निवडणुकीच्या कामकाजा संदर्भात, मतदान केंद्र अध्यक्ष व मतदान अधिकारी/ कर्मचारी यांचे प्रथम प्रशिक्षण दिनांक ७ एप्रिल २०२४ रोजी टाऊन हॉल येथे पायाभूत व सेवासदन कॉलेज येथे EVM चे प्रशिक्षण ठेवण्यात आले होते, या प्रशिक्षणास ते ज्ये अधिकारी/कर्मचारी अनुपस्थित होते त्या अधिकारी/कर्मचा-यांचे प्रशिक्षण आज दिनांक १५/०४/२०२४ रोजी उपविभागीय अधिकारी तथा सहा. निवडणूक अधिकारी यांचे कार्यालय येथे आयोजित करण्यात आले. सदर प्रशिक्षण हे दोन सत्रात पार पाडण्यात आले असून, सदर प्रशिक्षिणासएकूण २६० अधिकारी/कर्मचा-यापैकी १२५ अधिकारी/कर्मचारी उपस्थित होते. सदर प्रशिक्षण हे विजयानंद शर्मा, सहा. निवडणूक निर्णय अधिकारी तथा उप विभागीय अधिकारी यांनी दिले. सदर प्रशिक्षणास तहसीलदार या हि उपस्थित होत्या.

Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name
I HAVE CHANGED MY NAME FROM SHRADHA SACHIN KAJAVE TO SHRADHA LAXMIKANT MALANDKAR AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SMITA RAJESH WAGHARE TO SMITA PRANAB GHOLAP AS PER DOCUMENTS.	WE HAVE CHANGED OUR MINOR CHILD'S NAME FROM DHIVUJA SUDHARSHAN SUDHARSHAN SUDHARSHAN NAIR TO DHIVIJA SUDHARSHAN NAIR AS PER MAHARASHTRA GAZETTE NO (M-243146)	I HAVE CHANGED MY NAME FROM MOHAMMED SAJID TO SAJID ANSARI AS PER GAZETTE NO. M-241940	I HAVE CHANGED MY NAME FROM. KALBE MEHNDI SHAHID HUSEN ANSARI. TO KALBE MEHDI SHAHID HUSAIN SHAIKH. DOCUMENTS.	I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAJESH RAJIV KODADI TO RAJESH RAJU KODADI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SAHANA BEGAM TO SHAIKH SHAHANA BEGUM GULAM MUSTAFA AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM SUMIT KUMAR GARIBCHAND KESARWANI TO SUMIT GARIBCHAND GUPTA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM DINESH KUMAR YADAV TO...DINESHKUMAR BAHADUR YADAV AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAZIA SHAIKH TO RAZIYA SHAIKH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM JYOTSNA MOHAN PATIL TO SAILEE SANTOSH PARAB AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM ISMAIL ABDUL RAHIM SAYERD TO SAYED ISMAIL ABDUL RAHIM KADIRI AS PER GAZZETE NO= M-23363425	I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAJIV KODADI TO RAJU RAJAYA KODADI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM GULAM MUSTAFA / GHULAM MUSTAFA RAZA TO GULAM MUSTAFA SHAIKH AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM SACHIN ROHITHASHWA KANCHAN TO SACHIN ROHITHASHWA BENGRE AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM TOUHID SHABRIRUDDIN SHAH / TAUHID SHABRIRUDDIN SHAH TO TOUHEED SHABRIRUDDIN SHAH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAZIA SHAIKH TO RAZIYA SHAIKH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM JAYAM RAJARAM RAMNATH TO JAYAM RAMNATH AS PER GOVT. OF MAHARASHTRA GAZETTE NO : (M-2412686).	I HAVE CHANGED MY NAME FROM SHARMIN AKBAR SHAIKH TO SAYED SHARMIN IBRAHIM KADIRI AS PER GAZZETE NO= M-23363750	I HAVE CHANGED MY NAME FROM ROHITHASHWA KANCHAN TO ROHITHASHWA GANESH BENGRE AS PER DOCUMENTS.	I SHAHISTA I HAVE CHANGED MY MINOR SON NAME FROM SHAHID KHAN TO SHAHID TARIQ NAWAB AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENITA ANDREA CASTELINO TO RENITA WINSTON CASTELINO AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM ROHITHASHWA KANCHAN TO ROHITHASHWA GANESH BENGRE AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM KHAN FARHIN MOHAMMED ISMAIL TO FARHIN BANO MOHD ISMAIL KHAN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAZIA SHAIKH TO RAZIYA SHAIKH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM JAYAM RAJARAM RAMNATH TO JAYAM RAMNATH AS PER GOVT. OF MAHARASHTRA GAZETTE NO : (M-2412687)	I HAVE CHANGED MY NAME FROM SHARMIN AKBAR SHAIKH TO SAYED SHARMIN IBRAHIM KADIRI AS PER GAZZETE NO= M-23363750	I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAJIV KODADI TO RAJU RAJAYA KODADI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RIMA MAHEDH DHAMEJA TO REEMA MAHESH DHAMEJA AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM AZIZULLAH KHAN TO AZIZULLAH ALJULLAH KHAN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SANA JUNAID SOORYA, TO SANABANU JUNED MOHAMED SOORYA, AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM FEEROZ AHMED SHAFIQUE AHMED KHAN TO FIROZ KHAN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM KHADIJA MOHAMAD DOHAWALA TO KHADIJA MOHAMMED DUHAWALA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM MOHD SHAHNAWAZ SHAIKH TO MOHAMMAD SHAHNAWAZ SHAIKH AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RIMA MAHESHKUMAR DHAMEJA TO REEMA MAHESH DHAMEJA AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM DEEPIKA VSHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM NAZRANA BEE D/O SHAIKH SIRAJ TO NAZRANA SIRAJ SHAIKH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAZIA SHAIKH TO RAZIYA SHAIKH AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM HASNAYET ANSARI. TO HASNAIN MEHDI KALBE MEHDI SHAIKH. DOCUMENTS.	I HAVE CHANGED MY NAME FROM MOHAMAD YAHUSUF DOHAWALA/ DUAHAWALA MOHAMADI YUSUF TO MOHAMMED YUSUF DUHAWALA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM DEEPIKA VASHDEV KUKREJA TO KARISHMA SUSHIL KUKREJA AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM MOHD SHAHNAWAZ SHAIKH TO MOHAMMAD SHAHNAWAZ SHAIKH AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RIMA MAHESHKUMAR DHAMEJA TO REEMA MAHESH DHAMEJA AS PER DOCUMENTS

देण्याची याचिकाकर्त्यांची मागणी फेटाळली. परंतु आरक्षणानुसार शैक्षणिक प्रवेश आणि सरकारी नोकऱ्यांतील नियुक्त्या केल्या गेल्यास त्या अंतिम निर्णयाच्या अधीन असतील, असे पूर्णपीठाने प्रामुख्याने स्पष्ट केले. सर्वसाधारपणे कोणताही कायदा किंवा एखादी बाब न्यायप्रविष्ट असल्यास त्यातील निर्णय त्या केसमधील अंतिम निकालाच्या अधीन असतो त्याच प्रमाणे मा. न्यायालयाने हि बाब नमूद केलेली आहे. राज्य सरकारची बाजू भक्कमपणे मांडण्यासाठी सरकारच्या वतीने महाधिवक्ता डॉ विरेंद्र सराफ,त्यांचे सर्व सहकारी तसेच

विविध हस्तक्षेप याचीकामध्ये संजीव भोर यांचे वतीने जेष्ठ विधीज्ञ नीरज कौल,अनिल साखरे, विनीत नाईक हे बाजू मांडत आहेत.

सर्वोच्च न्यायालयात यापूर्वी मराठा आरक्षण फेटाळल्यावर पुनश्च आरक्षण देण्यासाठी राज्य सरकारने न्या. सुनील शुक्ले यांच्या अध्यक्षतेखाली आयोग नेमून राज्यात मोठ्या प्रमाणावर सर्वेक्षण करून दिलेले आरक्षण टिकेल असा आम्हाला आत्मविश्वास आहे. दरम्यानच्या काळामध्ये सरकारने आपले सविस्तर म्हणणे न्यायालयात दाखल करावे जेणेकरून सलग पुणे अंतिम सुनावणी घेतली जाईल असे

3 thousand families of Kalyan East will boycott the election ?

Flood situation due to flood in Valdhuni river bed



Kalyan :
In front of Vitthalwadi railway station , all the citizens near Valdhuni riverbed in Kalyan east are scared. Every year during the monsoons , rain water enters their houses , causing a lot of damage , the family is running , the daily life of the residents is always disrupted during the monsoons. In such a situation , on the opposite side of the riverbed adjacent to them , the municipal , government , plot and that plot is on BOT basis. has been given to a contractor. The plot is being enlarged by submerging more than 20% of the straight riverbed , by the contractor and the municipality together , with the contractor hand in hand with the municipal authorities . Due to this, the flood situation will be worse than what happens here every year and about 3000 families in the area will be affected. Therefore, this family is considered to be in a position to boycott the upcoming elections.Angry citizens protested about this , but the Municipal Corporation took no notice No. The government took some action No. Former corporatorUdayRasal is trying to file a claim with the National Green Tribunal . After receiving this information, a meeting was organized by the local residents , through the Valdhuni River and Residents Defense Struggle Committee. Former corporator of KalyanDombivli Municipal Corporation UdayRasal was called for guidance for this meeting.The reactions of the residents were angry , many people's representatives came and went but none of them planned a concrete solution , did not cooperate , so they will boycott all the upcoming elections and will

not exercise their franchise. Such a resolution was spontaneously made by the residents. In this area , the number of resident families that are affected every monsoon season is around 3 thousand .Rasal said that a claim has been prepared before the green arbitrator for a stay order and to save the river bed from the point of view of the environment and will file the claim soon. Also MP ShrikantShinde is also being buried by the residents by giving a statement to the illegal river vessel .Rasal also explained that they will be requested to cooperate in stopping that work .

PUBLIC NOTICE

Notice is hereby given that my clients Mr. Pinkoo Lal Gupta, & Mrs. Gudiya Gupta, at - Flat No. 304, Third Floor, D - Wing, NEW KUMAR APARTMENT CHS LTD, Complex known "RAMBHAU NAGAR", Village - Tulj, Nallasopara East, Tal-Vasali, Dist - Palghar - 401209. They Purchased this Flat From Smt. Pannabhen Bipin Vora, VSI-6 -394-2018, Dated 17/01/2018. Her Husband (Flat Original Owner) Late Mr. Bipin R. Vora, Died On dated-30.06.2013, he living behind his Three Legal Heirs 1) Smt. Pannabhen Bipin Vora - Wife, 2) Mr. Smit Bipin Vora, Son, 3) Mr. Tanuj Bipin Vora - Son.

So we hereby invite claim or objection that any person having any claim or objection against or into or upon in respect of said flat howsoever are hereby required to make the same known in writing to our advocate office within 15 days from the date of publication.

D. S. TIWARI (Advocate High Court)

Branch:- Shop No. 19, Akanksha Tower, Nallasopara (E), Tal-Vasali, Dist.-Thane

PUBLIC NOTICE

Notice is hereby given that the LATE MR. BALGANGADHAR SHETTIGER was joint owner of FLAT being Flat No. 402 On The Fourth Floor Of Building No. 30 Known As Golden Nest XII Sonam Shree Co-Op. Hsg. Soc. Ltd. Situated At New Golden Nest Phase XII, Village Goddev, Bhayandar (E) Dist Thane 401105, Late MR. BALGANGADHAR SHETTIGER is expired on 25-11-2021 Leaving behind his Son MR. HARI BALGANGADHAR SHETTIGER And two other 1) MRS. GAYATRI BALGANGADHAR SHETTIGER (Wife) 2) PUSHPA BALGANGADHAR SHETTIGER (Daughter) are only legal heirs, who intend to sell their flat.

All the banks, financial institution, person etc. are hereby requested to intimate to my client or to me as their counsel about any claim, whatsoever regarding the claims, Objections from any person having right, title, interest in the said flat by way of legal heirs/Sale/ Mortgage etc. with sufficient proof within 14 days from this notice otherwise it will be treated that nothing objections or claim is their over it.

R. J. Mishra (Advocate High Court)

OFFICE : 109, Bhaidaya Nagar, B - Bldg., Near Gopi Mahal Hotel, Navghar Rd.Bhayandar (E), Dist. - Thane.

PUBLIC NOTICE

Notice is hereby given to the Public that the original documents executed between M/s. Anubhav Builders, Through its Partners Mr. Bhimshi Dungarsi Nisar and Mr. Bhimshi Akkhabhai Shah and Mr. Satish Mewalal Prashasti pertaining to Shop No. 01, admeasuring 196 Sq. Ft. Carpet Area on Ground Floor in a building known as Bhanu Co-operative Housing Society Ltd., Pokhran Road No. 1, Khopat, Thane (West), Taluka and District Thane - 400 601, has been lost/misplaced. All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of the said missing document. Further if any entity/persons including any bank or financial institution has any claim, right, title, interest or demand of any nature whatsoever into, upon or in respect of the said Shop or any part thereof or the construction thereon, including by operation of law or otherwise of any nature whatsoever, including by way of inheritance, exchange, share, acquisition, partition, transfer, agreement, sale, assignment, bequest, charge, mortgage, hypothecation, let, sub-let, lease, sub-lease, lien, lispendens, license, pledge, guarantee, easement, gift, trust, maintenance, possession, injunction, loans, advances, attachment or encumbrance, covenant or beneficial interest under any trust, right of prescription or preemption or under any contract/agreement for sale or other dispositions or otherwise in any manner whatsoever or pending litigation, family arrangement / settlement or under any decree, order or award passed by any court or tribunal or otherwise howsoever including by operation of law, are hereby requested to intimate his/her/their share or claim, if any to the undersigned in writing with documentary proof within 14 (fourteen) days from the date of publication of this notice at the address mentioned below.

If no such notice / claim along with supporting documents is received by me within 14 (fourteen) days from the date of publication, then it would be presumed that there is no adverse right, title, interest, or demand of any nature whatsoever in respect of the said Shop, and the same is free from encumbrance/s.

Place: Thane Date: 15/04/2024

Adv. Dattatray H. Daund B2/101, Shree Ganesh Towers C.H.S.Ltd., Near Gaondevi Bus Stop, Thane (W)-400 062. Mob: 9819185969

PUBLIC NOTICE

Notice is hereby given to the public at large that, 1) Mr. Sumet Arvind Raihathha, 2)Mr. Amit Arvind Raihathha 3) Mr. Arvind Mohanlal Raihathha 4) Smt. Kundan Arvind Raihathha are the original Owners of Flat No. 103, Bldg. No. 11, D-Wing, on First floor, admeasuring 696 sq.ft. carpet area in Neelam Nagar Co-op. Hsg. Soc. Ltd., situated at Neelam Nagar Phase-II, Prataprao Gujar Marg, Mulund(E), Mumbai- 400081, lying, being standing on C.T.S. No. 43,44,45/4 of village Mulund(E), Taluka Kurla, District Mumbai-Suburban, (hereinafter referred to as "Said Property"). Mr. Arvind Mohanlal Raihathha expired on 05/07/2020 and after death of Mr. Arvind Mohanlal Raihathha his 25% share of the said Property has transferred in the name of his daughter Mrs. Neelam Parag Chatwani and now Mrs. Neelam Parag Chatwani wants to release her share in favour of her mother Smt. Kundan Arvind Raihathha . That any person (other legal heirs of Mr. Arvind Mohanlal Raihathha / individual / firm / company having rights, title, interest, benefit, objection, claim or demand of any nature whatsoever in and upon in the said property by way of sale, transfer, contracts/ agreement, mortgage, charge, lien, legacy, licence, lease, sub-lease, assignment, trust, easement, exchange, inheritance, gift, succession, maintenance, occupation, possession or otherwise howsoever shall submit their grievance within a period of 15 days of this notice at- 402, B-Wing, Sreenath Plaza Tower, Near Datta Mandir, Dhobi Ali, Charai, Thane (W) - 400 601, otherwise if the said grievance of obstacles or objections raised by them after the expiry of said period of 15 days shall not be entertain, this notice is publish in general for the purpose of information that my client shall Complete further transaction after the expiry of the period of 15day's.

Pradeep S. Patil B.com, LL.B Advocate High Court Mumbai Office - 402, B Wing, Sreenath Plaza Tower, Near Datt Mandir, Dhobi Ali, Charai, Thane (W) 400601. Mobile No. 9821093893

PUBLIC NOTICE

Notice is hereby given instruction that behalf my client MRS. SANGEETA MANOJ DUBEY is the Owner of Shop No. B-01 Ground Floor, SAI JAN SEVA SAMRUDDHI CHAWL No.02, Situated at :- Bilal Pada, Maljipatti Maha Nagar, Village - Bhatpada, Nallasopara (East), Tal-Vasali, Dist-Palghar and Survey No. 94, Hissa No. 2 and Admeasuring Area 180 Sq. Ft. (Built up area) MRS. SANGEETA MANOJ DUBEY had Purchased said shop From MR. AVADHESH KUMAR YADAV Sale Agreement Dated-15/05/2019. This Original Agreement was lost at the time of House Cleaning. MRS. SANGEETA MANOJ DUBEY have lodge complaint in Nallasopara Police Station bearing Lost Report No. 12327-2024, Dated:- 17/04/2024

So I hereby invite that of any person having found or gets or into or upon in respect of said shop howsoever I hereby required to intimate information the same to advocate office or above mention address of owner within 14 Days from the date of publication.

MRS. SANGEETA MANOJ DUBEY Countersign MR.AWANEEESH KUMAR TIWARI Date: 18/04/2024 (Advocate High Court) Shop No. 21, Vijay Vijay Green Link Road, Nallasopara (E), Tal-Vasali, Dist-Palghar.

PUBLIC NOTICE

Notice is hereby given that my client Mr. Keyur Jignesh Shah and his father Mr. Jignesh Sevantilal Shah are the owners of Flat No. 16-A/403, Fourth Floor, ESKAY Apartment, ESKAY GEEJAY CHS LTD, Saibabha Nagar, Borivili West, Mumbai 400092 alongwith share certificate No. 4, Vide distinctive No. 716 to 720 as per Registered Sale deed Dated 05.06.2023.

Now the above said original share certificate has been lost/misplaced by my client, he reported the matter to Borivili Police Station and the same was reported under Lost Report No. 45714-2024, Dated 16-04-2024.

If anyone finds the above-mentioned document in original Share certificate having any claim thereon should contact the undersigned within 15 days from the date of publication of this notice, failing which it shall be presumed that there is no claim of anyone in respect thereof and whatever claim if any shall be deemed to be waived.

Sd/- UDAY V. SINGH Advocate, High Court Office: 2/E/3, Ashirwad Apartment, Dhanjwadi, Rani Sati Marg, Malad East Mumbai-400097, Mobile Number: 9869075919 Place: Mumbai Date: 18/04/2024

PUBLIC NOTICE

Smt. Maria Luis Noronha is the member of Prabhadevi Tower Co.Op. Housing Society Ltd., Bldg. No. 40, Room No.1087, Adarsh Nagar, Worli, Mumbai 400030. Smt. Maria Luis Noronha has been lost her Share Certificate No. 073, distinctive number from 081 to 90 (both inclusive).

She has been applied to the Society for duplicate Share Certificate in Original one.

If anybody has any objections or any claims should intimate with the documentary evidence in Society Office with in fifteen days from publication of this Notice.

If there will be no objections or claims received, the Society will be free to issue duplicate Share Certificate in original one.

Place : Mumbai Date :18/04/2024

Sd/- Chairman/Secretary For Prabhadevi Tower Co.Op. Hsg. Society Ltd. Bldg. No.40,Adarsh Nagar, Worli, Mumbai 400030.

PUBLIC NOTICE

This Public Notice is hereby given to the public at large on behalf of my Client Mr. Shrikant Sitaram Musurekar, R/ot. Flat No. 18, 4th Floor, Mogra Building, Ankur CHSL, Near BEST Colony, Goregaon, West, Mumbai 400104 that my Client is the owner of the aforesaid Flat and in the possession in the said Flat, since many years. The said Flat is owned by my Client by way of Law of